



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India



The Insolvency and Bankruptcy Board of India

In association with

National Law Institute University, Bhopal

Organises

Virtual Seminar on

“The Insolvency and Bankruptcy Code, 2016 & the Regulator: Road Ahead”

Friday, the 20th November, 2020

10.00 AM to 1.30 PM

**IBBI-NLIU National Virtual Seminar on
“The Insolvency and Bankruptcy Code, 2016 & the Regulator: Road Ahead”**

ABOUT IBBI

The Insolvency and Bankruptcy Board of India was established on 1st October, 2016, under the Insolvency and Bankruptcy Code, 2016 (Code). It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders.

IBBI is a unique regulator: it regulates a profession as well as its processes. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. IBBI has also been designated as the ‘Authority’ under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.

ABOUT NLIU

The National Law Institute University, Bhopal (NLIU), was established by the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhinyam, by Act No. 41 of 1997, enacted by the Madhya Pradesh State Legislature. NLIU is recognized by the University Grants Commission and the Bar Council of India.

The vision of NLIU is to become one of the best centers of legal education, training and research in the world. The mission of NLIU is to develop and nurture the intellect for the betterment of the nation and humanity through Law and Justice. The objectives of the NLIU, inter alia, are to contribute to the national development by instilling a sense of responsibility among her students, while simultaneously cultivating in them, spirit of intellectual freedom, qualities of leadership, imaginative power and clarity.

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THE INSOLVENCY AND BANKRUPTCY CODE, 2016 RECONCEPTUALISED THE FRAMEWORK FOR INSOLVENCY AND BANKRUPTCY IN INDIA.

In the years following the enactment of the Code, the insolvency landscape has transformed: the provisions relating to corporate persons have been fully operationalised; two new professions - insolvency professionals and registered valuers - have developed; some of the largest stressed assets have been resolved; and rich jurisprudence has emerged. The work relating to individual insolvency, cross border insolvency and group insolvency is underway. The professionals and market participants are evolving best market practices while the Adjudicating Authority, the Appellate Authority and the Courts are settling unfolding contentious issues and refining the role of various stakeholders in the resolution processes. With Covid-19 pandemic in the background, the Government and the regulator-IBBI, have undertaken various measures to help the market and stakeholders. The Code with its robust market-oriented mechanism has become a reform by the stakeholders, for the stakeholders and of the stakeholders.

In this background, a National Virtual Seminar on “The Insolvency and Bankruptcy Code, 2016 & the Regulator: Road Ahead” is scheduled on 20th November, 2020. This Virtual Seminar will track developments in the insolvency landscape over the last couple of years, discuss challenges in implementation of the Code, appreciate the uses of the Code for benefit of the stakeholders, and think about the road ahead. Through this initiative, we endeavor to understand the latest developments in the indian insolvency landscape, especially in light of the recent amendments to the Code. The panel will also discuss the impact IBC has had on distressed assets and the challenges lying ahead. Senior policy makers and insolvency practitioners will address the participants in the National Virtual Seminar.

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TENTATIVE SCHEDULE

Time	Sessions	Speaker
10:00-10:30 AM	Inaugural Session	Welcome Address: Mr. Rajesh Kumar Gupta, Chief General Manager, IBBI Inaugural Address: Mr. Sudhaker Shukla, Whole Time Member, IBBI Special Address: Dr. V. Vijaykumar, Vice Chancellor, NLIU, Bhopal Address: Dr. Ghayur Alam, Professor, NLIU, Bhopal
10:30-11:45 AM	Technical Session – I IBC - The Journey So Far	Mr. S. V. Ram Kumar, Insolvency Professional (Partner, EY)
11:45-01:00 PM	Technical Session – II IBC - The Road Ahead	Mr. Ashish Makhija, Insolvency Professional
01:00-01:30 PM	Valedictory Session	Mr. K. R. Saji Kumar, Executive Director, IBBI

Please join the event by [clicking here](#).

For any further information/clarification, please write to amitpratapsingh@nliu.ac.in or call +91-9696628399.
